

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 580 OF 2010

Thursday, this the 8th day of July, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

A.Muhammed
Assistant Headmaster
Government Senior Secondary School
Agatti Island
Union Territory of Lakshadweep ... **Applicant**

(By Advocate Mr. M.V.Thamban)

versus

1. The Hon'ble Administrator
Union Territory of Lakshadweep
Kavaratti
2. The Director of Education
Union Territory of Lakshadweep
Kavaratti
3. The Headmaster
Government Senior Secondary School
Agatti Island
Union Territory of Lakshadweep ... **Respondents**

(By Advocate Mr.S.Radhakrishnan)

The application having been heard on 08.07.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant has filed this OA for a direction to the respondents to get the benefit of senior scale as allowed to his juniors in the light of Annexure A-2 order dated 05.02.2008. The applicant submits that he is a graduate teacher and has completed 12 years of service for getting senior scale in the year 2000. Those who have completed 12 years will be

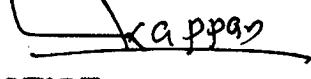


eligible for senior scale as per Annexure A-2 order. It is also the case of the applicant that some of his juniors were given this benefit with effect from 2001 onwards and the applicant alone was left out. Applicant has already filed Annexure A-3 representation narrating all these grievances to the 1st respondent. That was not answered hitherto.

2. On hearing Mr.M.V.Thamban, counsel for applicant and perusing the documents now furnished and the averments contained in the OA, we are of the view that the OA can be disposed of at the admission stage itself by directing the 2nd respondent to dispose of Annexure A-3 representation within a reasonable time. Accordingly, we direct the 2nd respondent to dispose of Annexure A-3 representation within forty five days from the date of receipt of a copy of this order. Applicant shall produce a copy of the OA alongwith the order for compliance. No order as to costs.

Dated, the 8th July, 2010.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

VS